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Date: 24.9.87.

Since the applicant was not called ~~as~~ he is absent. Nobody is present on behalf of respondents, although notice has been served on the respondents on 21.8.87.

Issue fresh notice to the respondents calling upon them to file the reply within two weeks' from the date of the receipt of the notice and informing them further that if they fail to do so, the matter will be placed before the Tribunal for necessary orders.

Adjourned to 26th Nov. 1987 for further directions.

No notice of this date to the applicant.
~~to the applicant~~


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Date: 1.10.87.

The Advocate for the respondents Mr. Ramesh Danda has sent an application requesting to grant some more time to file the reply.

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and to adjourn the matter either on 7.10.87 or 18.12.87 for further directions. In view of the specific request of the respondent's Advocate the matter is adjourned to 18th December 1987 for further directions.

Notice issued to the Respondents Advocate on dt 10-11-87
8864hour/ack/bi
10-11-87.

Issue notice of this date to the Advocate for the respondent.

Received reply to the application from Respondents in OA/No. 454/87 by hand post on 10.11.87....

Date 21.11.87... Receiving Clerk.

Notice dt 10/11/87 sent on Advocate for the Respondent on 13/11/87.

10/11/87

M. P. No. 440/82 for orders.

Order copy dt 29/11/87 served on Applicant on 14/12/87 & Respondent on 12/12/87.

21/12/87.

27-11-87

Respondents have filed a Misc. Petition No H/40/87 stating that they have treated the period from 14-12-1984 to 25-1-1985 as commuted leave.

This is the only prayer that was made by the applicant in OA 454/87

In view of this fact, OA 454/87 is disposed of as not surviving. No separate order on M.P. 440/87 and necessary Parties to bear their own cost.

B. K. K. K.
Marathe